

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB) 153 (PB)/2017

IN THE MATTER OF:

M/s Tanushri Enterprises

.... **PETITIONER**

Vs.

M/s Dhirglobal Industria (P) Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency and Bankruptcy, 2016

Order delivered on 21.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner :- Mr. Pulkit Deora, Advocate

For the Respondent :-

ORDER

Learned Counsel of the petitioner is present and represents that the matter is settled out of the court and seeks time to file the application seeking for withdrawal of the petition.

For the said purpose, the matter is adjourned.

Posted on 24th July 2017.

- Sd - la
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)